Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 42/82-ALC4/2007 MEETING DATE : 11.03.2008

The Meeting No.42/08 for the licensing year 2007-08 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to Pharma Products due for 19.02.2008 was actually held on **11.03.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

At the outset minutes of Norms Committee Meeting No21/08 dated 25.09.2007, 22/08 dated 04.10.2007, 23/08 dated 09.10.2007 and 24/08 dated 16.10.2007 were ratified by the Committee.

Case No.B-544	M/s Alliance Laboratories Ltd
M.No.42/08	F.No.01/82/50/424/AM 08 F.No.01/83/50/1037/AM 08
Meeting Date 19.02.2007	
Adv. Lic. No. 0310430399 dt. 23.05.2007 Adv. Lic. No. 0310441279 dt. 30.08.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Iso Sorbide –5-Mononitrate under para 4.7 of HBP. Committee decided to withdraw case as case has already been considered in its 44/08 meeting held on 03.03.2008.	

Case No.B-545	M/s Glenmark Pharmaceutical Ltd
M.No.42/08	F.No.01/82/162/285/AM 08
Meeting Date 19.02.2007	RLA F.No.03/24/40/1482/AM05
Adv. Lic. No0310295800 dt.7.10.2004	
The Committee considered the case as per agenda for ratification of norms for the export product Cilazapril under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.B-546	M/s Glenmark Pharmaceutical Ltd
M.No.42/08	F.No.01/82/162/1484/AM 06
Meeting Date 19.02.2007	RLA F.No.03/94/40/1347/AM06
Adv. Lic. No0310372003 dt. 17.3.2006	

The Committee considered the case as per agenda for ratification of norms for the export product Cilazapril under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.

Case No.B-547	M/s Glenmark Pharmaceutical Ltd
M.No.42/08	F.No.01/82/50/1159/AM 05
Meeting Date 19.02.2007	RLA F.No.03/24/40/1482/AM05
Adv. Lic. No0310295800 dt. 7.10.05	
The Committee considered the case as per agenda for ratification of norms for the export product Cilazapril under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.B-548	M/s Calyx Chemicals & Pharmaceutical Ltd
M.No.42/08	F.No.01/82/50/1369/AM 04
Meeting Date 19.02.2007	RLA F.No.03/24/40/2120/AM04
Adv. Lic. No.0310249192 dt. 22.01.2004	
The Committee considered the case as per agenda for ratification of norms for the export product Zopiclone BP/USP under para 4.7 of HBP. Committee observed that Advance Authorisation was issued on 22.01.2004 and the norms were ratified in its meeting held on 28.07.2004 while representation of firm has been received only on 04.10.2007 i.e. after a gap of more than three and half years. Committee, therefore, decided to maintain status quo.	

Case No.B-549	M/s Avignon Exim Pvt. Ltd
M.No.42/08	F.No.01/87/50/1102/AM 07
Meeting Date 19.02.2007	RLA F.No.03/94/40/1374/AM07
Adv. Lic. No0310422847 dt. 13.03.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Niacinamide BP/USP under para 4.7 of HBP.

Committee in light of written comments forwarded by Department of MSME vide their U.O. No.5(9)/2005-Chem dated 05.02.2008 decided to ratify norms under para 4.7 of HBP as per detais below or as applied by firm whichever is lower:-

Export product	Export Qty.	Import item	Qty. allowed per unit of export product
Niacinamide BP/USP	1kg.	Mix Picoline (containing 87.5% ±1% Beta Picoline)	1.369kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.B-550	M/s Om Shri Pharma Pvt. Ltd
M.No.42/08	F.No.01/83/50/725/AM 08
Meeting Date 19.02.2007	RLA F.No.03/95/40/230/AM08
Adv. Lic. No.0310432141 dt. 8.06.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP.

Committee decided to withdraw case as case has already been considered in its 44/08 meeting held on 03.03.2008.

Case No.B-551	M/s Om Shri Pharma Pvt. Ltd
M.No.42/08	F.No.01/83/50/1267/AM 07
Meeting Date 19.02.2007	RLA F.No.03/95/40/1424/AM07
Adv. Lic. No.0310420407 dt. 21.02.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP.

Committee decided to withdraw case as case has already been considered in its 44/08 meeting held on 03.03.2008.

Case No.B-552	M/s Om Shri Pharma Pvt. Ltd
M.No.42/08	F.No.01/83/50/1378/AM 07
Meeting Date 19.02.2007	RLA F.No.03/95/40/1605/AM07
Adv. Lic. No.0310424623 dt. 27.03.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP. Committee decided to withdraw case as case has already been considered in its 44/08 meeting held on 03.03.2008.

Case No.B-553	M/s SMS Pharmaceutical Ltd
M.No.42/08	F.No.01/83/162/425/AM 07
Meeting Date 19.02.2007	RLA F.No.09/24/40/377/AM06
Adv. Lic. No0910025027 dt. 28.11.2005	
The Committee considered the case as per agenda for revision of norms for the export product D-erythro,d-threo-2-Deoxy-2,2-difluoro penta furanos-1 ulose-3,5-dibenzoate under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.B-554	M/s SMS Pharmaceutical Ltd
M.No.42/08	F.No.01/83/162/424/AM 07
Meeting Date 19.02.2007	RLA F.No.09/24/40/02/AM06
Adv. Lic. No0910023407 dt. 05.07.2005	
The Committee considered the case as per agenda for revision of norms for the export product D-erythro,d-threo-2-Deoxy-2,2-difluoro penta furanos-1 ulose-3,5-dibenzoate under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.B-555	M/s Vasudha Pharma Ltd
M.No.42/08	F.No.01/83/50/1097/AM 08
Meeting Date 19.02.2007	
Adv. Lic. No.0910031382 dt. 03.09.2007	
The Committee considered the case as per agenda for revision of norms for the export product Amitriptyline Crude under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.	

Case No.B-556	M/s Vasudha Pharma Ltd
M.No.42/08	F.No.01/83/50/1098/AM 08
Meeting Date 19.02.2007	
Adv. Lic. No.0910031383 dt. 03.09.2007	

The Committee considered the case as per agenda for revision of norms for the export product Dibenzosuberone under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.

Case No.B-557	Jt. DGFT, Hyderabad
M.No.42/08	F.No.01/82/162/821/AM 08
Meeting Date 19.02.2007	
The Committee considered the case as per agenda for clarification regarding applicability of DEPB for Veterinary Injections/Drugs under Sl.No.40A and 42C of Chemical Products. Committee observed that there is no separate SION for Veterinary Injections/Drugs and therefore, no DEPB rate could be fixed.	

Case No.B-558	M/s Smilax Laboratories Ltd
M.No.42/08	F.No.01/83/50/1203/AM 07
Meeting Date 19.02.2007	RLA F.No.09/24/40/466/AM07
Adv. Lic. No.0910029229 dt. 07.02.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 5-Methoxy –2-(4-Methoxy-3,5-Dimethyl-2 Pyridinyl)Methyl) Thio-1 Hbenzimidazole under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.B-559	M/s Smilax Laboratories Ltd
M.No.42/08	F.No.01/82/50/10/AM 08
Meeting Date 19.02.2007	RLA F.No.09/24/40/555/AM07
Adv. Lic. No.0910029933 dt. 10.04.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 2-Chloro methyl-3-methyl-4-(2,2,2-trifluoro ethoxy) pyridine HCL(Lansoprazole-Chlorointermediate) under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1073	M/s Emami Ltd
M.No.42/08	F.No.01/83/162/1069/AM 08
Meeting Date 19.02.2007	RLA F.No.02/24/40/183/AM08
Adv. Lic. No.0210106154 dt. 19.11.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Himani(Fast Relief) Pain Relief Ointment(Hero) under para 4.7 of HBP.

Committee decided to call for a copy of DML from firm. Accordingly, case was deferred for six weeks.

Case No.A-1074	M/s Aurolab
M.No.42/08	F.No.01/85/50/75/AM 08
Meeting Date 19.02.2007	RLA F.No.35/24/40/29/AM08
Adv. Lic. No.3510021598 dt. 4.09.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Aurovisc,Visivisc,Curagel, Rhoto Visc and Supreme Viscoelastic Surgical Fluild Hydroxypropyl Methylcellulose 2% PFS under para 4.7 of HBP.

Committee decided to transfer case to DES-VII as export product pertains to Plastic Sector.

Case No.A-1075	M/s Elpee Chemicals Pvt. Ltd. Ltd
M.No.42/08	F.No.01/83/50/1371/AM 08
Meeting Date 19.02.2007	RLA F.No.03/94/40/728/AM08
Adv. Lic. No.0310446807 dt. 17.10.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Niclosamide Piperazine Salt under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 22/82 meeting held on 04.10.2007 vide Case No.724/24/83 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Niclosamide Piperazine Salt	1kg.	1.	Salicylic acid	0.65kg/kg
		2.	Triethylamine	0.26kg/kg
		3.	Piperazine Anhydrous	0.13kg/kg
		4.	Thionyl chloride	0.20kg/kg
		5.	IPA	0.30kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.A-1076	M/s Alkaloid Corporation Ltd

M.No.42/08	F.No.01/83/50/1409/AM 08
Meeting Date 19.02.2007	RLA F.No.02/24/40/155/AM08
Adv. Lic. No.0210103867 dt. 6.09.2007	

The Committee considered the case as per agenda for ratification of norms for the export product 1. Noscapine BP/Noscapine Hydrochloride BP 2. Papaverine Hydrochloride BP under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/66/2006-PI-III dated 11.03.2008 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Import items	Qty. allowed per unit of export product
Noscapine BP/Noscapine Hcl BP	0.11kg	1 X Papaverine crude containing Noscapine not more than 12% and crude Papaverine not more than 40%	1kg/0.11kg
Papaverine Hcl BP	0.373kg	1 X Papaverine crude containing Noscapine not more than 12% and crude Papaverine not more than 40%	1kg/0.373kg

The imported Papaverine crude shall not contain any narcotic material like opium, Morphine, Codeine, Thevaine or any other alkaloids.

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.A-1077	M/s Global Calcium Ltd
M.No.42/08	F.No.01/83/50/1077/AM 08
Meeting Date 19.02.2007	RLA F.No.07/24/40/861/AM07
Adv. Lic. No.0710051390 dt. 24.04.2007	

The Committee considered the case as per agenda for ratification of norms for the export product 1. Zinc Gluconate 2. Magnesium Gluconate 3. Potassium Gluconate 4. Ferrous Gluconate 5. Manganese Gluconate 6. Calcium Magnesium Lactate Gluconate 7. Magnesium Lactate Gluconate 8. Cobalt Gluconate 9.Copper Gluconate under para 4.7 of HBP.

Committee decided to defer case for three weeks for comments of PI/Chem. Division.

Case No.A-1078	M/s Aarti Drugs Ltd
M.No.42/08	F.No.01/82/50/341/AM 08
Meeting Date 19.02.2007	RLA F.No.03/94/40/753/AM08
Adv. Lic. No.0310455126 dt. 26.12.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Metoprolol Succinate under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.	

Case No.A-1079	M/s Global Calcium Ltd
M.No.42/08	F.No.01/83/162/1033/AM 08
Meeting Date 19.02.2007	RLA F.No.07/24/40/53/AM08
Adv. Lic. No.0710051439 DT. 26.04.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Calcium Gluconate under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of PI/Chem. Division.	

Case No.A-1080	M/s Gland Pharma Ltd
M.No.42/08	F.No.01/82/50/254/AM 08
Meeting Date 19.02.2007	RLA F.No.09/24/40/314/AM08
Adv. Lic. No.0910031800 dt. 16.10.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Adenosine Injection USP Prefilled Syringe under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.	

Case No.A-1081	M/s Neo Medichem Pvt. Ltd
M.No.42/08	F.No.01/82/50/329/AM 08
Meeting Date 19.02.2007	RLA F.No.09/21/40/288/AM08
Adv. Lic. No.0910031762 dt. 12.10.2008	
The Committee considered the case as per agenda for ratification of norms for the export product 1(2-4-Difluoro Phenyl under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.	

Case No.A-1082	M/s Nicholas Piramal (I)Ltd
M.No.42/08	F.No.01/83/50/118/AM 05
Meeting Date 19.02.2007	RLA F.No.03/24/40/367/AM05
Adv. Lic. No.0310270588 dt. 25.05.2004	

The Committee considered the case as per agenda for ratification of norms for the export product Halothane BP under para 4.7 of HBP.

The Committee considered the case as per agenda for ratification of norms for the export product Halothane BPunder para 4.7 of HBP on the rquest of RA that no norms has been fixed earlier in this case and no decision of Committee is available with them.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Halothane BP	1kg.	1.	Halothane Technical Grade Nil	1.02kg/kg

RA concerned may take further necessary action as per above decision of Norms committee. In case any different decision has been taken contrary to above decision, the onus lies on the RA & firm.

Case No.A-1083	M/s Nicholas Piramal (I)Ltd
M.No.42/08	F.No.01/83/50/130/AM 06
Meeting Date 19.02.2007	RLA F.No.03/24/40/2889/AM05
Adv. Lic. No.0310333873 dt. 10.06.2005	

The Committee considered the case as per agenda for ratification of norms for the export product Complete Tablets of 54mg under para 4.7 of HBP.

Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for six weeks.

Case No.C-35	M/s Amsal Chem Pvt. Ltd
M.No.42/08	F.No.01/87/50/456/AM 08
Meeting Date 19.02.2007	

The Committee considered the case as per agenda for modification of DEPB Sl.No.55.

Committee decided to defer case for three weeks for comments of Department of Revenue.

Case No.C-36	M/s Lupin Ltd
M.No.42/08	F.No.01/82/162/797/AM 08
Meeting Date 19.02.2007	

The Committee considered the case as per agenda for modification of SION A-225.

Committee decided to defer case for six weeks for comments of PI Division.

Case No.C-37	M/s NGL Fine Chem Ltd
M.No.42/08	F.No.01/82/162/796/AM 08
Meeting Date 19.02.2007	

The Committee considered the case as per agenda for fixation of norms under para 4.4.2 of HBP.

Committee observed that application for fixation of norms under para 4.4.2 of HBP was filed one and half years back and no norms can be fixed against such an old application. Committee, therefore, decided to close the case. Firm may be advised to apply afresh.

1	Case No.:49/42/82-ALC4/2007	Party Name:CORAL LABORATORIES LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Closed
	HQ File : 01/82/050/00385/AM08/	RLA File : 03/24/040/01378/AM02/	Lic.No/Date:0310122568 01.02.2002	
	Decision :Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee noticed that advance authorization was issued on 25.01.2002 and norms can not be ratified against such an old licence. Committee, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of Norms Committee.			

2	Case No.:6/42/82-ALC4/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2007	Status:Case Closed

			19.02.2008	
	HQ File : 01/82/050/00342/AM08/	RLA File : 04/81/040/00249/AM04/	Lic.No/Date:0410053350 20.02.2004	
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzarone under para 4.7 of HBP. Committee noticed that advance authorization was issued on 20.02.2004 and norms can not be ratified against such an old licence. Committee, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of Norms Committee.			

3	Case No.:7/42/82-ALC4/2007	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00343/AM08/	RLA File : 08/24/040/00259/AM06/	Lic.No/Date:0810054157 22.02.2006	Defer Date: 22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that application alongwith details of import and export has not been received from RA. Committee, therefore, decided to call for application alongwith details of import and export from RA. Accordingly, case was deferred for six weeks.			

4	Case No.:8/42/82-ALC4/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00344/AM08/	RLA File : 03/95/040/00479/AM07/	Lic.No/Date:0310391584 26.07.2006	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Acephate Technical 97% Min. under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

5	Case No.:39/22/83-ALC1/2006	Party Name:SAI LIFE SCIENCES LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred

	HQ File : 01/83/050/00484/AM07/	RLA File : 09/24/040/00152/AM07/	Lic.No/Date:0910027096 01.08.2006	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Strontium Ranelate under para 4.7 of HBP. Committee decided to obtain case file from DES-IV. Accordingly, case was deferred for five weeks.			

6	Case No.:389/24/83-ALC1/2007	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status: Deferred
	HQ File : 01/83/050/01034/AM07/	RLA File : 13/24/040/00024/AM07/	Lic.No/Date:1310023404 18.12.2006	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloro-6-thiomethyl toluene (2C6SMT) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

7	Case No.:9/42/82-ALC4/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status: Deferred
	HQ File : 01/82/050/00345/AM08/	RLA File : 03/94/040/01125/AM07/	Lic.No/Date:0310415409 11.01.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Chemical-Organic Mixture-Trade Name SR 8103 under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

8	Case No.:10/42/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00346/AM08/	RLA File : 03/94/040/00890/AM07/	Lic.No/Date:0310415522 11.01.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of			

	norms for export product Ethyl Triphenyl Phosphonium Bromide under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.

9	Case No.:11/42/82-ALC4/2007	Party Name:MORAYA GLOBAL LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00347/AM08/	RLA File : 03/95/040/01114/AM07/	Lic.No/Date:0310415496 11.01.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Limalool Pure 99% under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

10	Case No.:12/42/82-ALC4/2007	Party Name:MERCK LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00348/AM08/	RLA File : 03/95/040/01259/AM07/	Lic.No/Date:0310415507 11.01.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product DL-Alpha Tocopheryl Acetate USP (Vitamin E Acetate USP) under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 31/82 meeting held on 04.12.2007 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export Product
DL-Alpha Tocopheryl Acetate USP (Vitamin E Acetate USP)	1kg	1.	Isophytol	0.738kg/kg
		2.	2,3,5-Trimethyl Hydroquinone	0.385kg/kg

RA concerned may take further necessary action as per above decision of NC.

11	Case No.:13/42/82-ALC4/2007	Party Name:MERCK LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00349/AM08/	RLA File : 03/95/040/01258/AM07/	Lic.No/Date:0310415514 11.01.2007	:

Decision : Committee considered case as per agenda for ratification of norms for export product Thiamine Disulfide under para 4.7 of HBP.

Committee decided to withdraw case as case has already been approved in its 8/08 meeting held on 28.06.2007.

12	Case No.:17/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00353/AM08/	RLA File : 03/95/040/01047/AM07/	Lic.No/Date:0310415651 12.01.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ethambutol Hcl under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/107/2006-PI-III dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ethambutol Hcl	1kg	1.	DL-2 Aminobutanol	1.6014kg/kg
		2.	Tartaric Acid	0.1977kg/kg
		3.	Methanol	0.5620kg/kg
		4.	Iso Propyl Alcohol	0.3436kg/kg
		5.	Ethylene dichloride	0.490kg/kg
		6.	Caustic Soda Flakes	0.4264kg/kg
		7.	Cyclohexane	0.0056kg/kg
		8.	Calcium Hydroxide	2.4525kg/kg

RA concerned may take further necessary action as per above decision of NC.

13	Case No.:33/42/82-ALC4/2007	Party Name:METROPOLITAN	Meet No/Date:42/82-ALC4/2007	Status:Case Deferred

		EXIMCHEM LTD.	19.02.2008	
	HQ File : 01/82/050/00369/AM08/	RLA File : 03/95/040/01220/AM07/	Lic.No/Date:0310415775 12.01.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Potassium Diphenyl Sulphone 3-Sulfonate (KSS) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

14	Case No.:14/42/82-ALC4/2007	Party Name:MISSION PHARMACEUTICALS LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00350/AM08/	RLA File : 03/95/040/01249/AM07/	Lic.No/Date:0310415874 15.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Erithromycin Ethyl Succinate Caps BP 250mg under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 16/08 meeting held on 21.08.2007.			

15	Case No.:15/42/82-ALC4/2007	Party Name:MISSION PHARMACEUTICALS LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00351/AM08/	RLA File : 03/95/040/01175/AM07/	Lic.No/Date:0310415876 15.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ciprofloxacin Tabs BP 500mg (Proxacin 500) under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 4/08 meeting held on 30.05.2007.			

16	Case No.:16/42/82-ALC4/2007	Party Name:MORAYA GLOBAL LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00352/AM08/	RLA File : 03/95/040/01287/AM07/	Lic.No/Date:0310415993 15.01.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of			

norms for export product Indole Pure 99% under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.

17	Case No.:35/42/82-ALC4/2007	Party Name:BENZOCHEM LIFE SCIENCES PVT. LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00371/AM08/	RLA File : 03/94/040/01169/AM07/	Lic.No/Date:0310416224 16.01.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Artemether under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 09/08 meeting held on 03.07.2007 vide Case No.A-207 in the case of M/S Vital Healthcare Pvt. Ltd. and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Import item	Qty. allowed per unit of export product
Artemether	1kg.	Artemisinin	1.50kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

18	Case No.:34/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00370/AM08/	RLA File : 03/95/040/01242/AM07/	Lic.No/Date:0310416358 17.01.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ethambutol Hcl under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/107/2006-PI-III dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of

				export product
Ethambutol Hcl	1kg	1.	DL-2 Aminobutanol	1.6014kg/kg
		2.	Tartaric Acid	0.1977kg/kg
		3.	Methanol	0.5620kg/kg
		4.	Iso Propyl Alcohol	0.3436kg/kg
		5.	Ethylene dichloride	0.490kg/kg
		6.	Caustic Soda Flakes	0.4264kg/kg
		7.	Cyclohexane	0.0056kg/kg
		8.	Calcium Hydroxide	2.4525kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:36/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
HQ File : 01/82/050/00372/AM08/	RLA File : 03/95/040/01254/AM07/	Lic.No/Date:0310416362 17.01.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ethambutol Hcl under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/107/2006-PI-III dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ethambutol Hcl	1kg	1.	DL-2 Aminobutanol	1.6014kg/kg
		2.	Tartaric Acid	0.1977kg/kg
		3.	Methanol	0.5620kg/kg
		4.	Iso Propyl Alcohol	0.3436kg/kg
		5.	Ethylene dichloride	0.490kg/kg
		6.	Caustic Soda Flakes	0.4264kg/kg
		7.	Cyclohexane	0.0056kg/kg
		8.	Calcium Hydroxide	2.4525kg/kg

RA concerned may take further necessary action as per above decision of NC.

20	Case No.:32/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00368/AM08/	RLA File : 03/95/040/01319/AM07/	Lic.No/Date:0310416717 22.01.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ethambutol Hcl under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/107/2006-PI-III dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ethambutol Hcl	1kg	1.	DL-2 Aminobutanol	1.6014kg/kg
		2.	Tartaric Acid	0.1977kg/kg
		3.	Methanol	0.5620kg/kg
		4.	Iso Propyl Alcohol	0.3436kg/kg
		5.	Ethylene dichloride	0.490kg/kg
		6.	Caustic Soda Flakes	0.4264kg/kg
		7.	Cyclohexane	0.0056kg/kg
		8.	Calcium Hydroxide	2.4525kg/kg

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:16/49/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/01721/AM07/	RLA File : 03/95/040/01297/AM07/	Lic.No/Date:0310416716 22.01.2007	Defer Date: 08.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriazone Sodium Non Infringing under para 4.7 of HBP.

Committee decided to examine case on file.

22	Case No.:18/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved

	HQ File : 01/82/050/00354/AM08/	RLA File : 22/24/040/00289/AM07/	Lic.No/Date:2210006425 24.01.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate Pen G Route under para 4.7 of HBP.

Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-69 published vide Public Notice No.2 dated 19.04.2007.

RA concerned may take further necessary action as per above decision of NC.

	Case No.:37/42/82-ALC4/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00373/AM08/	RLA File : 03/94/040/01101/AM07/	Lic.No/Date:0310417069 24.01.2007	

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Decision : Committee considered case as per agenda for ratification of norms for export product Paroxetine Hcl under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/128/2006-PI-III dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Paroxetin Hcl	1kg	1.	Trans-(+-)-4-(4-fluoro Phenyl)-3-hydroxy methyl-N-methyl Piperidine[+-carbinol]	2.66kg/kg
		2.	Di-p-totyl tartaric acid (DPTTA)	3.10kg/kg
		3.	Sesamol	0.55kg/kg
		4.	Acetone	5.22kg/kg
		5.	Dimethyl sulfoxide	2.50kg/kg
		6.	Methylene chloride	4.38kg/kg
		7.	Isopropyl alcohol	0.86kg/kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:19/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00355/AM08/	RLA File : 22/21/040/00102/AM06/	Lic.No/Date:2210006430 25.01.2007	
24	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate Pen G Route under para 4.7 of HBP. Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-69 published vide Public Notice No.2 dated 19.04.2007. RA concerned may take further necessary action as per above decision of NC.			

	Case No.:20/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00356/AM08/	RLA File : 22/21/040/00009/AM06/	Lic.No/Date:2210006431 25.01.2007	
25	Decision : Committee considered case as per agenda for ratification of norms for export product Cloxacillin Sodium (From 6APA Route) under para 4.7 of HBP. Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-151 published vide Public Notice No.45 dated 06.09.2007. RA concerned may take further necessary action as per above decision of NC.			

26	Case No.:21/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00357/AM08/	RLA File : 22/21/040/00101/AM06/	Lic.No/Date:2210006432 25.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate (Pen G Route) under para 4.7 of HBP. Committee decided to ratify norms under para 4.7 of HBP as per revised			

	norms A-69 published vide Public Notice No.2 dated 19.04.2007. RA concerned may take further necessary action as per above decision of NC.

27	Case No.:22/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00358/AM08/	RLA File : 22/21/040/00142/AM06/	Lic.No/Date:2210006434 25.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate (6APA Route) under para 4.7 of HBP. Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-68 published vide Public Notice No.2 dated 19.04.2007. RA concerned may take further necessary action as per above decision of NC.			

28	Case No.:23/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00359/AM08/	RLA File : 22/21/042/00005/AM05/	Lic.No/Date:2210006446 31.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate (6APA Route) under para 4.7 of HBP. Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-68 published vide Public Notice No.2 dated 19.04.2007. RA concerned may take further necessary action as per above decision of NC.			

29	Case No.:24/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00360/AM08/	RLA File : 22/21/041/00100/AM05/	Lic.No/Date:2210006447 31.01.2007	:
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate (6APA Route) under para 4.7			

	of HBP. Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-68 published vide Public Notice No.2 dated 19.04.2007. RA concerned may take further necessary action as per above decision of NC.

30	Case No.:25/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00361/AM08/	RLA File : 22/21/041/00057/AM05/	Lic.No/Date:2210006448 31.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate (6APA Route) under para 4.7 of HBP. Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-68 published vide Public Notice No.2 dated 19.04.2007. RA concerned may take further necessary action as per above decision of NC.			

31	Case No.:26/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00362/AM08/	RLA File : 22/21/041/00079/AM05/	Lic.No/Date:2210006449 31.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cloxacillin Sodium (From 6APA Route) under para 4.7 of HBP. Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-151 published vide Public Notice No.45 dated 06.09.2007. RA concerned may take further necessary action as per above decision of NC.			

32	Case No.:27/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00363/AM08/	RLA File : 22/21/041/00081/AM05/	Lic.No/Date:2210006450	:

			31.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate (6APA Route) under para 4.7 of HBP. Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-68 published vide Public Notice No.2 dated 19.04.2007. RA concerned may take further necessary action as per above decision of NC.			

33	Case No.:28/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00364/AM08/	RLA File : 22/21/041/00078/AM05/	Lic.No/Date:2210006451 31.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate (6APA Route) under para 4.7 of HBP. Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-68 published vide Public Notice No.2 dated 19.04.2007. RA concerned may take further necessary action as per above decision of NC.			

34	Case No.:29/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00365/AM08/	RLA File : 22/21/041/00098/AM05/	Lic.No/Date:2210006452 31.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate (6APA Route) under para 4.7 of HBP. Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-68 published vide Public Notice No.2 dated 19.04.2007. RA concerned may take further necessary action as per above decision of NC.			

35	Case No.:30/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2007	Status:Case Approved

			19.02.2008	
	HQ File : 01/82/050/00366/AM08/	RLA File : 22/21/042/00004/AM05/	Lic.No/Date:2210006454 31.01.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Cloxacillin Sodium (From 6APA Route) under para 4.7 of HBP.

Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-151 published vide Public Notice No.45 dated 06.09.2007.

RA concerned may take further necessary action as per above decision of NC.

36	Case No.:31/42/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00367/AM08/	RLA File : 22/21/041/00087/AM05/	Lic.No/Date:2210006455 31.01.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate (6APA Route) under para 4.7 of HBP.

Committee decided to ratify norms under para 4.7 of HBP as per revised norms A-68 published vide Public Notice No.2 dated 19.04.2007.

RA concerned may take further necessary action as per above decision of NC.

37	Case No.:39/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00375/AM08/	RLA File : 03/95/040/01341/AM07/	Lic.No/Date:0310417697 31.01.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ethambutol Hcl under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/107/2006-PI-III dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export	Export Qty.	Sl.N	Import items	Qty. allowed

product		o.		per unit of export product
Ethambutol Hcl	1kg	1.	DL-2 Aminobutanol	1.6014kg/kg
		2.	Tartaric Acid	0.1977kg/kg
		3.	Methanol	0.5620kg/kg
		4.	Iso Propyl Alcohol	0.3436kg/kg
		5.	Ethylene dichloride	0.490kg/kg
		6.	Caustic Soda Flakes	0.4264kg/kg
		7.	Cyclohexane	0.0056kg/kg
		8.	Calcium Hydroxide	2.4525kg/kg

RA concerned may take further necessary action as per above decision of NC.

38	Case No.:38/42/82-ALC4/2007	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00374/AM08/	RLA File : 34/24/040/00246/AM07/	Lic.No/Date:3410018035 06.02.2007	Defer Date: 08.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Verdyl Acetate under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.

39	Case No.:40/42/82-ALC4/2007	Party Name:BHARAT DYE CHEM	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00376/AM08/	RLA File : 08/24/040/00327/AM07/	Lic.No/Date:0810062850 09.02.2007	Defer Date: 08.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.

40	Case No.:41/42/82-ALC4/2007	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred

	HQ File : 01/82/050/00377/AM08/	RLA File : 34/24/040/00247/AM07/	Lic.No/Date:3410018064 09.02.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Verdyl Acetate under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

41	Case No.:42/42/82-ALC4/2007	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00378/AM08/	RLA File : 03/94/040/01132/AM07/	Lic.No/Date:0310418987 09.02.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 5-Hydroxy Isophthalic Acid under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

42	Case No.:43/42/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00379/AM08/	RLA File : 03/95/040/01325/AM07/	Lic.No/Date:0310419195 12.02.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Chloroquine Sulphate under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 2/08 meeting held on 16.05.2007.			

43	Case No.:44/42/82-ALC4/2007	Party Name:CAMLIN FINE CHEMICALS LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00380/AM08/	RLA File : 03/94/040/01233/AM07/	Lic.No/Date:0310419219 12.02.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Butylated Hydroxy Anisole under para 4.7 of HBP. Committee decided to call for application alongwith copy of advance			

	authorization from RA. Accordingly, case was deferred for three weeks.

44	Case No.:45/42/82-ALC4/2007	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00381/AM08/	RLA File : 34/24/040/00254/AM07/	Lic.No/Date:3410018076 12.02.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Butyrate under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

45	Case No.:47/42/82-ALC4/2007	Party Name:LYKA BDR INTERNATIONAL LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00383/AM08/	RLA File : 03/95/040/01309/AM07/	Lic.No/Date:0310419266 12.02.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Clobetasole Propionate Cream 10gm, 15gm, 30gm and Clobetasole Propionate Topical Solution 15ml and 30ml under para 4.7 of HBP. Committee decided to ratify norms under para 4.7 of HBP as per SION at Sl.No.A-1931 for Medicinal Cream/Ointment with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

46	Case No.:48/42/82-ALC4/2007	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00384/AM08/	RLA File : 03/94/040/01225/AM07/	Lic.No/Date:0310419338 12.02.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Astrolide (DEP) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

47	Case No.:46/42/82-ALC4/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00382/AM08/	RLA File : 09/24/040/00456/AM07/	Lic.No/Date:0910029318 13.02.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Phenazopyridine Hydrochloride DC Grade 68% under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/63/2007-PI-III dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Phenazopyridine Hcl DC Grade 68% Granules	1kg	1.	Phenazopyridine Hcl	0.68kg/kg
		2.	Starch pre geletinised	0.083kg/kg
		3.	Maize starch	0.0928kg/kg
		4.	Povidone K-30	0.0098kg/kg
		5.	Cros Carmellose Sodium	0.0244kg/kg
		6.	Microcrystalline Cellulose	0.0977kg/kg
		7.	Magnesium Stearate	0.0049kg/kg

RA concerned may take further necessary action as per above decision of NC.

48	Case No.:879/21/82-ALC4/2007	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/01714/AM07/	RLA File : 07/24/040/00780/AM07/	Lic.No/Date:0710050314 27.02.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Dorzolamide Hcl under para 4.7 of HBP.

Committee decided to withdraw case as case has already been approved in its 43/08 meeting held on 04.03.2008.

49	Case No.:4/9/83-ALC1/2007	Party Name:ZANDU CHEMICALS LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01315/AM07/	RLA File : 03/95/040/01260/AM07/	Lic.No/Date:0310422065 06.03.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2 Methyl 4,6Bis (Trichloromethyl)1,2,3, Triazine (TAZ) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

50	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/01804/AM07/	RLA File : 03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets and Triomune 40/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

51	Case No.:8/4/83-ALC1/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01379/AM07/	RLA File : 03/95/040/01615/AM07/	Lic.No/Date:0310424638 27.03.2007	Defer Date: 22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 8-Quinolium under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

52	Case No.:50/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00386/AM08/	RLA File : 03/94/040/00017/AM08/	Lic.No/Date:0310426065	Defer Date:

			10.04.2007	08.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets and Triomune 40/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI Division.

53	Case No.:9/21/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00009/AM08/	RLA File : 09/24/040/00543/AM07/	Lic.No/Date:0910029931 10.04.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 7-Amino-3[(Z/E)-1-Propen-1-YL]-3-Cepham-4-Carboxylic Acid (APRA) under para 4.7 of HBP.

Committee decided to withdraw case as case has already been approved in its 40/08 meeting held on 03.03.2008.

54	Case No.:530/24/83-ALC1/2007	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/83/050/00143/AM08/	RLA File : 34/24/040/00296/AM07/	Lic.No/Date:3410018601 18.04.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Betamethasone Valerate BP/USP under para 4.7 of HBP.

Committee in light of its earilier decision taken in its 40/82 meeting held on 03.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Betamethasone Valerate BP/USP	1kg	1.	Betamethasone BP/USP	0.915kg/kg

RA concerned may take further necessary action as per above decision

of NC.

55

Case No.:51/42/82-ALC4/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
HQ File : 01/82/050/00387/AM08/	RLA File : 05/24/040/00036/AM08/	Lic.No/Date:0510202774 20.04.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ciprofloxacin Tablets USP 250mg, 500mg and 750mg under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/85/2007-PI-III dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Total Qty. allowed
Ciprofloxacin Tablets 250mg	98040000Nos.	1.	7-Chloro-5-1-fluoro-1-cyclopropyl-1,4-dihydro-4-oxoquinoline-3-carboxylic acid (drug intermediate for Ciprofloxacin)	27650kg
		2.	Piperazine Anhydrous	23500kg
Ciprofloxacin Tablets 500mg	49020000Nos.	3.	Methanol	25000kg
		4.	Activated Carbon	1250kg
Ciprofloxacin Tablets 750mg	32680000Nos.	5.	Acetone	3700kg

RA concerned may take further necessary action as per above decision of NC.

56

Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
HQ File : 01/82/050/00388/AM08/	RLA File : 07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date: 01.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Calcium L-Asparate, Magnesium L-Asparate and

	Zinc L-Asparate under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of PI/Chem. Division.

57	Case No.:53/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00389/AM08/	RLA File : 07/24/040/00862/AM07/	Lic.No/Date:0710051389 24.04.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Lactobionate, Calcium Glubionate and Calcium Bromolactobionate under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of PI/Chem. Division.			

58	Case No.:54/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00390/AM08/	RLA File : 07/24/040/00861/AM07/	Lic.No/Date:0710051390 24.04.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Gluconate, magnesium Gluconate, Potassium Gluconate, Ferrous Gluconate, Manganese Gluconate, Calcium Magnesium Lactate Gluconate, Magnesium Lactate Gluconate, Cobalt Gluconate and Copper Gluconate under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of PI/Chem. Division.			

59	Case No.:55/42/82-ALC4/2007	Party Name:BELCO PHARMA	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00391/AM08/	RLA File : 05/24/040/00063/AM08/	Lic.No/Date:0510202927 25.04.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Ointment and Cream under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004-PI-III dated 11.03.2008 and in consultation			

with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Import items	Qty. allowed per unit of export product
Hydrocortisone Ointment/Cream 1.0% W/W	5gm tube	Hydrocortisone	0.051gm/tube
Hydrocortisone Ointment/Cream 1.0% W/W	15gm tube	Hydrocortisone	0.153gm/tube

RA concerned may take further necessary action as per above decision of NC.

60	Case No.:56/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00392/AM08/	RLA File : 07/24/040/00052/AM08/	Lic.No/Date:0710051438 26.04.2007	Defer Date: 01.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Gluconate and Calcium Lactate Gluconate under para 4.7 of HBP.

Committee decided to defer case for three weeks for comments of PI/Chem. Division.

61	Case No.:57/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00393/AM08/	RLA File : 07/24/040/00053/AM08/	Lic.No/Date:0710051439 26.04.2007	Defer Date: 01.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Gluconate-Injectable Grade, Calcium Lactate Gluconate, Calcium Glubionate and Calcium Borogluconate under para 4.7 of HBP.

Committee decided to defer case for three weeks for comments of PI/Chem. Division.

62	Case No.:58/42/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00394/AM08/	RLA File : 09/24/040/00018/AM08/	Lic.No/Date:0910030194 07.05.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Bendrofluazide Tablets BP 2.5mg and Bendrofluazide Tablets BP 5mg under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/209/2005-PI-III dated 11.03.2008 and in consultation with representative of PI Division decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Quantity in Kgs. for 1 lakh tablets

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed for 2.5 mg. tablets	Qty. allowed for 5mg tablets
Bendrofluazide Tabs 2.5mg	12,00,000 tablets	1.	Bendrofluazide	0.25	0.50
		2.	Lactose	4.04	8.08
		3.	Maize Starch	0.682	1.364
		4.	Pregelatinised Starch	0.328	0.656
Bendrofluazide Tablets 5mg.	70,00,000 Tablets	5.	Sodium Starch Glycolate	0.1875	0.375
		6.	Magnesium Stearate	0.0125	0.025

RA concerned may take further necessary action as per above decision of NC.

63	Case No.:59/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00395/AM08/	RLA File : 03/94/040/00102/AM08/	Lic.No/Date:0310428812 08.05.2007	Defer Date: 08.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets and Triomune 40/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI Division.

64	Case No.:605/24/83-ALC1/2007	Party Name:KDL BIOTECH LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/83/050/00348/AM08/	RLA File : 03/94/040/01433/AM07/	Lic.No/Date:0310429686 17.05.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Immobilised Penicillin G Amidaxed (Enzyme) under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 38/08 meeting held on 22.01.2008 vide Case No.B-504 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty allowed per unit of export product
Immobilized Penicillin G Amidase Enzyme	1kg.	1.	Yeast Extract	2.456 kg/kg
		2.	Malic acid	4.001 kg/kg
		3.	Sodium Hydroxide	0.600 kg/kg
		4.	Dipotassium dihydroden Phosphate (k2HPO4)	4.500 kg/kg
		5.	Potassium dihydrogen Phosphate (KH2PO4)	1.001 kg/kg
		6.	Acetic acid	0.015 kg/kg
		7.	P3 Ultracil	0.500 kg/kg
		8.	Iso Propyl Alcohol	0.422 kg/kg
		9.	Glycedyl Methacrylate	0.643 kg/kg
		10.	Acrylonitrile	0.153 kg/kg
		11.	Divinyl Benzene	0.429 kg/kg
		12.	Cyclohexanol	1.521 kg/kg
		13.	Methanol denine Hemi Sulphate Dihydrate	12.857 kg/kg

RA concerned may take further necessary action as per above decision of NC.

65	Case No.:60/42/82-ALC4/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:42/82-ALC4/2007	Status:Case Deferred

			19.02.2008	
	HQ File : 01/82/050/00396/AM08/	RLA File : 05/24/040/00092/AM08/	Lic.No/Date:0510203860 18.05.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Thymol and Para-Cymene 95% under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

66	Case No.:614/24/83-ALC1/2007	Party Name:NICHOLAS PIRAMAL INDIA LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00369/AM08/	RLA File : 03/95/040/01471/AM07/	Lic.No/Date:0310430058 21.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ultrazyme Tablets (7458X) (Contact Lense Cleaning Agent) under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.			

67	Case No.:645/24/83-ALC1/2007	Party Name:AYURSIDDHA INC.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00438/AM08/	RLA File : 05/24/040/00105/AM08/	Lic.No/Date:0510204254 30.05.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Blockbuster All Clear Capsules made of Citrolive under para 4.7 of HBP. Representative of Department of MSME informed Committee that he has called technical information from firm, but same has not been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for four weeks.			

68	Case No.:61/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00397/AM08/	RLA File : 34/24/040/00037/AM08/	Lic.No/Date:3410018872	Defer Date:

			01.06.2007	08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetrabutyl Tin, Mono Butyl Tin Trichloride and Di Butyl Tin Oxide under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

69	Case No.:70/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00406/AM08/	RLA File : 03/94/040/00250/AM08/	Lic.No/Date:0310432136 08.06.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Satvir 15mg, 20mg, 30mg, 40mg Capsules, Lamivir S30 and S40 Tablets under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

70	Case No.:62/42/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00398/AM08/	RLA File : 09/24/040/00054/AM08/	Lic.No/Date:0910030527 13.06.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Chlorpromazine Hcl Tablets 25, 50mg and 100mg under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/209/2005-PI-III dated 11.03.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per 1 lakh Tablets of 25mg	Qty. allowed per 1 lakh Tablets of 50mg	Qty. allowed per 1 lakh tablets of 100mg
Chlopromazine Hcl Tablets 25mg, 50mg and 100mg	1 lakh tablets	1.	Chlorpromazine hcl.	2.50 Kg.	5.00 kg.	10.0 kg.
		2.	Lactoser monohydrate	7.48 kg.	22.19 kg.	26.79 kg.
		3.	Maise starch	0.87 kg.	2.58 kg.	3.11 kg.
		4.	Povidone (Povidone K25)	0.35 kg.	1.03 kg.	1.25 kg.
		5.	Sodium starch glycolate	0.60 kg.	1.65 kg.	2.20 kg.
		6.	Silica colloidal anhydrous	0.04 kg.	0.12 kg.	0.15 kg.
		7.	Magnesium stearate	0.160 kg.	0.40 kg.	0.50 kg.
		8.	Hypromellose 5 cps	0.30 kg.	0.60 kg.	0.75 kg.
		9.	Ethyl cellulose (Ethocel std.	0.080 kg.	0.16 kg.	0.20 kg.

			10 premium)			
		10.	Diethyl Phthalate	0.050 kg.	0.10 kg.	0.125 kg.
		11.	Titanium dioxide	0.080 kg.	0.16 kg.	0.20 kg.

RA concerned may take further necessary action as per above decision of NC.

71	Case No.:63/42/82-ALC4/2007	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00399/AM08/	RLA File : 08/24/040/00062/AM08/	Lic.No/Date:0810065364 13.06.2007	Defer Date: 25.03.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Amlodipine Besylate 2.5mg, 5mg and 10mg Tablets under para 4.7 of HBP. Committee decided to defer case for two weeks for comments of PI Division.			

72	Case No.:64/42/82-ALC4/2007	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00400/AM08/	RLA File : 05/24/040/00163/AM08/	Lic.No/Date:0510204890 13.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Kanamycin Acid Sulphate Inj BP 1gm and lincomycin Capsule 500mg under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 38/08 meeting held on 22.01.2008.			

73	Case No.:680/24/83-ALC1/2007	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00524/AM08/	RLA File : 05/24/040/00166/AM08/	Lic.No/Date:0510204918 14.06.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product D(-)Para Hydroxy Phenyl Glycine Dane Salt under para 4.7 of HBP.			

	Committee decided to defer case for four weeks for comments of PI Division.

74	Case No.:65/42/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00401/AM08/	RLA File : 09/24/040/00078/AM08/	Lic.No/Date:0910030572 15.06.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl Hydroxy Benzoate BP (Methyl Paraben) and Propyl Hydroxy Benzoate BP (Propyl Paraben) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

75	Case No.:67/42/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00403/AM08/	RLA File : 03/95/040/00205/AM08/	Lic.No/Date:0310433127 19.06.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Betasol Cream 15gm and 30gm under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

76	Case No.:66/42/82-ALC4/2007	Party Name:VAMSHI CHEMICALS LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00402/AM08/	RLA File : 06/24/040/00007/AM08/	Lic.No/Date:0610012065 20.06.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Iso-Longifolene and Longifolene Acetate Main under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

	Case No.:71/42/82-ALC4/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00407/AM08/	RLA File : 03/95/040/00251/AM08/	Lic.No/Date:0310433412 21.06.2007	Defer Date: 08.04.2008
77	Decision : Committee considered case as per agenda for ratification of norms for export product Polyetherketoneketone (PEKK) 60/40 and 70/30 under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

	Case No.:47/18/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00642/AM08/	RLA File : 03/95/040/00223/AM08/	Lic.No/Date:0310433836 25.06.2007	Defer Date: 08.04.2008
78	Decision : Committee considered case as per agenda for ratification of norms for export product 2[(Chloro Methyl) Mercapto] Benzo Thiazole (CMBT) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

	Case No.:83/19/83-ALC1/2007	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00643/AM08/	RLA File : 03/95/040/01529/AM07/	Lic.No/Date:0310433838 25.06.2007	Defer Date:01.04.2008
79	Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Methyl3enedioxybenzene under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of PI/Chem. Division.			

80	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File :	RLA File :	Lic.No/Date:09100306	

	01/83/050/00623/AM08/	09/24/040/00120/AM08/	86 29.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product (S)-3-Hydroxy-N-Benzyl Pyrrolidine under para 4.7 of HBP. Committee decided to withdraw case as case has been considered and deferred for four weeks in its 40/08 meeting held on 03.03.2008.			

81	Case No.:68/42/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00404/AM08/	RLA File : 09/24/040/00053/AM08/	Lic.No/Date:0910030719 02.07.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Diazolidinyl Urea and Imidazolidinyl Urea under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of PI/Chem. Division.			

82	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00655/AM08/	RLA File : 07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product L-(+)-Selenomethionine under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of PI/Chem. Division.			

83	Case No.:93/19/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Approved
	HQ File : 01/83/050/00673/AM08/	RLA File : 05/24/040/00171/AM08/	Lic.No/Date:0510205792 05.07.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 1,4-Dihydro-1-ethyl-7-methyl-4-oxo-1,8-naphthyridine-3-carboxylic acid-Crude under para 4.7 of HBP.

Committee in light of written coments forwarded by PI Division vide their U.O. No.35011/111/2007-PI-III dated 21.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1,4 Dihydro-1-Ethyl-7-Methyl-4-Oxo-1,8 Napthridine-3-Carboxylic Acid-Crude	1kg.	1.	2-Amino 6-Methyl Pyridine **(OR)**	0.81kg/kg
		1(a)	Sodium Metal	0.36kg/kg
		1(b)	Alumina-Silica Catalyst	0.080kg/kg
		1©	Denatured Ethyl Alcohol	4.13kg/kg
		2.	Triethyl Ortho formate	1.10kg/kg
		3.	Para Toluene Sulfonic Acid Monohydrate	0.0027kg/kg
		4.	Diethyl Malonate	1.20kg/kg
		5.	Ethyl alcohol	0.180kg/kg
		6.	Diphenyl DT	Not a raw material. Hence not allowed
		7.	Ethyl bromide	0.520kg/kg
		8.	Dimethyl Formamide	0.750kg/kg

RA concerned may take further necessary action as per above decision of NC.

84	Case No.:69/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00405/AM08/	RLA File : 03/94/040/00335/AM08/	Lic.No/Date:0310435675 10.07.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Sulfacox Powder 100gm pack and 1kg pack under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 30/82 meeting held on 27.11.2007 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sulfacox Powder (Each pack of 1kg Sulfacox Powder containing 860gms Sulphadimerazine and 105gms Diaveridine	1kg.	1.	Sulphadimerzine	868.60kg/kg
		2.	Diaveridine	106.05kg/kg

RA concerned may take further necessary action as per above decision of NC.

85	Case No.:72/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00408/AM08/	RLA File : 03/94/040/00383/AM08/	Lic.No/Date:0310436156 13.07.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavir 15mg,20mg, 30mg, 40mg Capsules and Lamivir S 30 and S 40 Tablets under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

86	Case No.:797/24/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00755/AM08/	RLA File : 05/24/040/00286/AM08/	Lic.No/Date:0510206321 16.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Citalopara Hydrobromide under para 4.7 of HBP.			

Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.

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Case No.:73/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
HQ File : 01/82/050/00409/AM08/	RLA File : 03/94/040/00391/AM08/	Lic.No/Date:0310436717 19.07.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product GCS Dog (Powder) and GCS Max Powder under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
GCS Dog (Powder)	1 Pack of 150 gram	1.	Glucosamine Hcl	82.635gm/pack
		2.	Sodium Chondrotin sulphate	27.54gm/pack
		3.	Manganese sulphate	0.732gm/pack
		4.	Ascorbic acid (calcium ascorbate)	4.776gm/pack
GCS Max Powder	1 pack of 500 gram	1.	Glucosamine Hcl	275.45gm/pack
		2.	Sodium Chondrotin Sulphate	91.80gm/pack
		3.	Manganese Sulphate	2.44gm/pack
		4.	Ascorbic acid (calcium ascorbate	15.92gm/pack

RA concerned may take further necessary action as per above decision of NC.

88	Case No.:95/21/82-ALC4/2007	Party Name:NICHOLAS PIRAMAL INDIA LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn

	HQ File : 01/82/050/00144/AM08/	RLA File : 03/95/040/00389/AM08/	Lic.No/Date:0310437508 26.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocare Tablets (Contact Lens Cleaning Tablets) under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.			

89	Case No.:79/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00415/AM08/	RLA File : 03/94/040/00431/AM08/	Lic.No/Date:0310437633 27.07.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Telmisartan and Ramipril Tabletsunder para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

90	Case No.:74/42/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Closed
	HQ File : 01/82/050/00410/AM08/	RLA File : 34/24/040/00070/AM08/	Lic.No/Date:3410019349 02.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Clarithromycin Coated Granules under para 4.7 of HBP. Committee in consultation with technical authorities present in meeting observed that firm has proposed to export Clarithromycin Coated Granules (28 to 31% and 38 to 44%) while such range of export product is not covered in DML. Committee, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of Norms Committee.			

91	Case No.:75/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00411/AM08/	RLA File : 34/24/040/00083/AM08/	Lic.No/Date:3410019350	Defer Date:

			02.08.2007	08.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin etc. under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.

92	Case No.:76/42/82-ALC4/2007	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00412/AM08/	RLA File : 04/24/040/00151/AM08/	Lic.No/Date:0410090415 03.08.2007	Defer Date: 22.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Vitaminas Neurotropas Injection 3ml under para 4.7 of HBP.

Committee decided to call for application along with copy of advanced authorization from RA. Accordingly, case was deferred for six weeks.

93	Case No.:78/42/82-ALC4/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00414/AM08/	RLA File : 05/24/040/00305/AM08/	Lic.No/Date:0510207201 06.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Simvastatin Tablets 10mg, 20mg and 40mg under para 4.7 of HBP.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/224/2006-PI-III dated 30.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower:-

Export product
Simvastatin tablets 10/20/40 Mg.

Import items
For export of Simvastatin 10mg tablets – Simvastatin – 10.20mg/tablet
For export of Simvastatin 20mg tablets - Simvastatin – 20.40mg/tablet
For export of Simvastatin 40mg tablets - Simvastatin – 40.80mg/tablet

Lovastatin----------1.648 Kg./kg of Simvastatin

	Acetone----------1.042 Kg./kg of Simvastatin Activated Carbon--------0.035 Kg./kg of Simvastatin Cyclohexane----------1.33 Kg./kg of Simvastatin Cycloproxylamine--------1.23 Kg./kg of Simvastatin Methanol----------19.82 Kg./kg of Simvastatin N Butyl Lithium----------2.382 Kg./kg of Simvastatin Pyrrolidine----------1.53 Kg./kg of Simvastatin Tetrahydrofuran---------6.58 Kg./kg of Simvastatin Caustic flakes----------1.484 Kg./kg of Simvastatin Iodine----------0.63 Kg./kg of Simvastatin Ethyl acetate----------4.49 Kg./kg of Simvastatin RLA concerned may take further necessary action as per above decision of Norms Committee.

94	Case No.:3/18/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00142/AM08/	RLA File : 03/94/040/00455/AM08/	Lic.No/Date:0310438406 06.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine and Zidovudine Tablets/Duovir/Bivir/Arved Tablets under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.			

95	Case No.:77/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00413/AM08/	RLA File : 34/24/040/00087/AM08/	Lic.No/Date:3410019376 07.08.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride and Di Butyl Tin Oxide under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.			

96	Case No.:81/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007	Status:Case Deferred

			19.02.2008	
	HQ File : 01/82/050/00417/AM08/	RLA File : 03/94/040/00473/AM08/	Lic.No/Date:0310438672 07.08.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Nevimune 200mg Tablets/Nevirapine 200mg Tablets and Nevirapine Oral Suspension 50mg/5ml Nevimune under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

	Case No.:80/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00416/AM08/	RLA File : 03/94/040/00485/AM08/	Lic.No/Date:0310439033 09.08.2007	Defer Date: 08.04.2008
97	Decision : Committee considered case as per agenda for ratification of norms for export product Gemcitabine Okasa Pharma (Gemcicross) 1g Injection/Gemcitabine Hydrochloride Injection 1000mg/Oncogem 1000 Injection under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

	Case No.:84/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00420/AM08/	RLA File : 03/94/040/00510/AM08/	Lic.No/Date:0310439542 14.08.2007	
98	Decision : Committee considered case as per agenda for ratification of norms for export product GCS Dog (Powder) and GCS Max Powder under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product

GCS Dog (Powder)	1 Pack of 150 gram	1.	Glucosamine Hcl	82.635gm/pack
		2.	Sodium Chondrotin sulphate	27.54gm/pack
		3.	Manganese sulphate	0.732gm/pack
		4.	Ascorbic acid (calcium ascorbate)	4.776gm/pack
GCS Max Powder	1 pack of 500 gram	1.	Glucosamine Hcl	275.45gm/pack
		2.	Sodium Chondrotin Sulphate	91.80gm/pack
		3.	Manganese Sulphate	2.44gm/pack
		4.	Ascorbic acid (calcium ascorbate	15.92gm/pack

RA concerned may take further necessary action as per above decision of NC.

99	Case No.:962/24/83-ALC1/2007	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00978/AM08/	RLA File : 03/94/040/00493/AM08/	Lic.No/Date:0310439377 14.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Phenyl Thio Proline under para 4.7 of HBP.

Committee decided to withdraw case as case has already been approved in its 40/08 meeting held on 03.03.2008.

100	Case No.:16/25/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/83/050/01041/AM08/	RLA File : 03/94/040/00516/AM08/	Lic.No/Date:0310439736 16.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Losartan potassium under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Import items		Qty. allowed per unit of export product
		Sl.No.	Product	
Losartan Potassium ITC(HS)No.29012990	1kg	1.	2-Butyl-4-chloro-1-[{2'-(3-triphenyl methyl-1H-tetrazole-2yl)(1,1'-biphenyl)-4yl)-1H-Imidazole-5-methanol]	2.00kg/kg
		2.	Tetrahydrofuran	1.80kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

101	Case No.:14/25/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01039/AM08/	RLA File : 03/95/040/00475/AM08/	Lic.No/Date:0310439724 16.08.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Salicylate under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of PI/Chem. Division.			

102	Case No.:82/42/82-ALC4/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00418/AM08/	RLA File : 05/24/040/00401/AM08/	Lic.No/Date:0510207640 17.08.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Citaloprom Hydrobromide Tablets 10mg, 20mg and 40mg under para 4.7 of HBP. Committee decided to examine the case on file.			

103	Case No.:86/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00422/AM08/	RLA File : 03/94/040/00524/AM08/	Lic.No/Date:0310440273 21.08.2007	Defer Date: 22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Irinotecan Hydrochloride Injection 40mg/2ml and 40mg/5ml under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

104	Case No.:87/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00423/AM08/	RLA File : 03/94/040/00535/AM08/	Lic.No/Date:0310440429 22.08.2007	Defer Date: 22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product i) Budecort 200 Inhaler (200MD)/Aerobud Inhaler (200MD)/Budesonide Generis 200 Inhaler (200MD) and ii) Budecort 100 Inhaler (200MD)/Budesonida 100mcg Inhaler (200MD) Sycort 100mcg HFA Inhaler (200MD)under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

105	Case No.:83/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00419/AM08/	RLA File : 03/94/040/00540/AM08/	Lic.No/Date:0310440643 23.08.2007	Defer Date: 22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cyproterone Acetate Tablets 100mg and 50mg under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

	Case No.:85/42/82-ALC4/2007	Party Name:MEDREICH LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00421/AM08/	RLA File : 07/24/040/00375/AM08/	Lic.No/Date:0710053068 27.08.2007	

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Decision : Committee considered case as per agenda for ratification of norms for export product Glucosamine 1500mg Sustained Release Tablets and 1000mg under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 38/08 meeting held on 22.01.2008 vide Case No.A-987 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Import items	Qty. allowed per unit of export product
Glucosamine 1500mg Sustained Release Tablet (ITC(HS)No.30049069)	1 tablet	Glucosamine sulphate Sodium Sulphate	1836mg/1500mg tablet
Glucosamine 1000mg Sustained Release Tablet (ITC(HS)No.30049069)	1 tablet	Glucosamine sulphate Sodium Sulphate	1358.64mg/1000mg tablet
Glucosamine 750mg Sustained Release Tablet (ITC(HS)No.30049069)	1 tablet	Glucosamine sulphate Sodium Sulphate	1018.98mg/750mg tablet

RA concerned may take further necessary action as per above decision of Norms Committee.

107	Case No.:89/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00425/AM08/	RLA File : 03/94/040/00553/AM08/	Lic.No/Date:0310440964 27.08.2007	Defer Date: 08.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Lamivir 150mg tablets/Lamivudine Tablets

150mg, Lamivir S-30 Tablets/Lamivudine and Stavudine Tablets, Lamivir S-40 Tablets/Lamivudine and Stavudine Tablets, Lamivudine Oral Solution/Lamivir under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI Division.

Case No.:90/42/82-ALC4/2007	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
HQ File : 01/82/050/00426/AM08/	RLA File : 03/95/040/00488/AM08/	Lic.No/Date:0310441155 29.08.2007	

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Decision : Committee considered case as per agenda for ratification of norms for export product Blistersheet (Pauci-Bacillary) Child, MB-Blistersheet (Multi-Bacillary) Child, MB-Blistersheet (Multi-Bacillary) Adult under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2006-PI-III dated 30.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Total Qty. allowed
1. Blister Sheet (pauci-bacillary) child Each blister pack contains (a)Rimactane capsule 150mg (Rifampicin 150mg)-1No. (b)Rimactane capsule 300mg (rifampicin 300mg)-1No. ©Dapsone tablets 50mg-28 Nos.	1,30,000 packs	1.	Rafampicin	19.89kgs
		2.	Rifampicin	39.78kgs
		3.	Dapsone tablets 50mg	3640000Nos.
		4.	Hard Geletin empty capsule	As per packing policy
2. MB-Blister Sheet (multi-bacillary) child Each blister pack contains (a)Rimactane capsule 150mg (Rifampicin 150mg)-1No.	1,15,000 packs	1.	Rafampicin	17.59kgs.
		2.	Rifampicin	35.18kgs.
		3.	Dapsone tablets 50mg	3220000Nos.

(b)Rimactane capsule 300mg (rifampicin 300mg)-1No. ©Dapsone tablets 50mg-28 Nos. (d)Lamprene capsules 50mg-16Nos.		4.	Lamprene Capsules 50mg	18,40,000Nos.
		5.	Hard Geletin empty capsule	As per packing policy
1. MB-Blister Sheet (multi-bacillary) Adult Each blister pack contains (a)Rimactane capsule 300mg (Rifampicin 300mg)-2No. (b)Dapsone tablets 100mg-28Nos. ©Lamprene capsules 50mg-27Nos. (d)Lamprene capsules 100mg-3Nos.	9,80,000 packs	1.	Rifampicin	599.76kgs.
		2.	Dapsone tablets 100mg	27440000Nos.
		3.	Lamprene capsules 50mg	26460000Nos.
		4.	Lamprene capsules 100mg	2940000Nos.
		5.	Hard Geletin empty capsule	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

109	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01032/AM08/	RLA File : 09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Didanosine under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

110	Case No.:88/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00424/AM08/	RLA File : 03/94/040/00554/AM08/	Lic.No/Date:0310441419 30.08.2007	Defer Date: 08.04.200

				8

Decision : Committee considered case as per agenda for ratification of norms for export product Lopinavir and Ritonavir Tablets 200/50mg/Lopimune Tablets/Lopinavir and lopinavir and Ritonavir Capsules/Lopimune Capsules/Lopinavir under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI Division.

111	Case No.:42/25/83-ALC1/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01067/AM08/	RLA File : 03/94/040/00299/AM08/	Lic.No/Date:0310441432 30.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Nitazoxanide under para 4.7 of HBP.

Committee decided to withdraw case as case has already been approved in its 40/08 meeting held on 03.03.2008.

112	Case No.:91/42/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00427/AM08/	RLA File : 02/24/040/00155/AM08/	Lic.No/Date:0210103780 31.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Noscapine BP/Noscapine hydrochloride BP and Papaverine Hydrochloride BP under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/66/2006-PI-III dated 11.03.2008 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Import items	Qty. allowed per unit of export product
Noscapine BP/Noscapine Hcl BP	0.11kg	1 X Papaverine crude containing Noscapine not more than 12% and crude Papaverine not more than 40%	1kg/0.11kg

Papaverine Hcl BP	0.373kg	1 X Papaverine crude containing Noscapine not more than 12% and crude Papaverine not more than 40%	1kg/0.373kg

The imported Papaverine crude shall not contain any narcotic material like opium, Morphine, Codeine, Thevaine or any other alkaloids.

RA concerned may take further necessary action as per above decision of Norms Committee.

113	Case No.:6/27/83-ALC1/2007	Party Name:VANI CHEMICALS & INTERMEDIATES LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01080/AM08/	RLA File : 09/24/040/00009/AM08/	Lic.No/Date:0910031330 31.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 4-(3,4-Dichlorophenyl)1-Tetralone under para 4.7 of HBP.

Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.

114	Case No.:9/27/83-ALC1/2007	Party Name:OM SHREE PHARMACHEM PVT.LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01083/AM08/	RLA File : 03/95/040/00534/AM08/	Lic.No/Date:0310441537 31.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP.

Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.

115	Case No.:5/22/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00175/AM08/	RLA File : 03/94/040/00571/AM08/	Lic.No/Date:0310441556 31.08.2007	Defer Date: 08.04.2008

	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine and Zidovudine Tablets/Duovir/Bivir/Arved Tablets under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.

116	Case No.:92/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00428/AM08/	RLA File : 03/94/040/00578/AM08/	Lic.No/Date:0310441906 05.09.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivir 150mg Tablets/Lamivudine Tablet 150mg, Lamivir S-30 Tablets/Lamivudine and Stavudine Tablets, Lamivir S-40 Tablets/Lamivudine and Stavudine Tablets and Lamivudine Oral Solution/Lamivir under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

117	Case No.:93/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00429/AM08/	RLA File : 03/94/040/00582/AM08/	Lic.No/Date:0310441827 05.09.2007	Defer Date 08.04.2008:
	Decision : Committee considered case as per agenda for ratification of norms for export product Nevimune 200mg Tablets/Nevirapine 200mg Tablets, Nevirapine Oral Suspension 50mg/5ml Nevimune under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

118	Case No.:33/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01107/AM08/	RLA File : 09/24/040/00192/AM07/	Lic.No/Date:0910031403 05.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product GCLE-Stage-I under para 4.7 of HBP.			

	Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.

119	Case No.:32/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01106/AM08/	RLA File : 09/24/040/00388/AM07/	Lic.No/Date:0910031402 05.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.			

120	Case No.:31/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01105/AM08/	RLA File : 09/24/040/00470/AM07/	Lic.No/Date:0910031401 05.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Pivmecillinam hydrochloride under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.			

121	Case No.:94/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00430/AM08/	RLA File : 03/94/040/00597/AM08/	Lic.No/Date:0310442074 06.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product GCS Dog (Powder) and GCS Max powder under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
GCS Dog (Powder)	1 Pack of 150 gram	1.	Glucosamine Hcl	82.635gm/pack
		2.	Sodium Chondrotin sulphate	27.54gm/pack
		3.	Manganese sulphate	0.732gm/pack
		4.	Ascorbic acid (calcium ascorbate)	4.776gm/pack
GCS Max Powder	1 pack of 500 gram	1.	Glucosamine Hcl	275.45gm/pack
		2.	Sodium Chondrotin Sulphate	91.80gm/pack
		3.	Manganese Sulphate	2.44gm/pack
		4.	Ascorbic acid (calcium ascorbate	15.92gm/pack

RA concerned may take further necessary action as per above decision of NC.

122	Case No.:62/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01136/AM08/	RLA File : 09/24/040/00146/AM08/	Lic.No/Date:0910031444 07.09.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Lansoprazole Sulphide or (2-(4-)(2,2,2-Trifluoro Ethoxy)-3-Methyl-2-Pyridinyl(-2-Methyl(Thio/Ih-Benamidazole under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

123	Case No.:64/27/83-ALC1/2007	Party Name:KARNATAKA CHEMSYN LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01138/AM08/	RLA File : 07/24/040/00408/AM08/	Lic.No/Date:0710053251 10.09.2007	Defer Date: 08.04.2008

	Decision : Committee considered case as per agenda for ratification of norms for export product 5-Hydroxy Methyl 4-Methyl Imidazole 99.0% Purity under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for four weeks.

124	Case No.:10/22/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00180/AM08/	RLA File : 03/94/040/00615/AM08/	Lic.No/Date:0310442878 12.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Abacavir Sulphate Tablets 300mg under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.			

125	Case No.:84/27/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01158/AM08/	RLA File : 05/24/040/00426/AM08/	Lic.No/Date:0510208879 12.09.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (4R-Cis)-1,1-Dimethylethyl-6-Cyuanomethyl-2,2-Dimethyl-1-3-Dioxane-4-Acetate (ATS-8) NLT 99% under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

126	Case No.:94/27/83-ALC1/2007	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01168/AM08/	RLA File : 34/24/040/00082/AM08/	Lic.No/Date:3410019647 14.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Betamethasone Valerate BP/USP under para 4.7 of HBP.			

	Committee decided to withdraw case as case has already been approved in its 40/08 meeting held on 03.03.2008.

127	Case No.:98/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01172/AM08/	RLA File : 09/24/040/00258/AM08/	Lic.No/Date:0910031511 14.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tenofovir Disoproxil Fumerate under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 40/08 meeting held on 03.03.2008.			

128	Case No.:115/27/83-ALC1/2007	Party Name:WANKSONS CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01189/AM08/	RLA File : 03/95/040/00562/AM08/	Lic.No/Date:0310443364 17.09.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Meta Chloropropiophenone under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

129	Case No.:134/27/83-ALC1/2007	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/83/050/01208/AM08/	RLA File : 03/94/040/00607/AM08/	Lic.No/Date:0310443695 19.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Fluticasone Propionate under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/150/2005-PI-III dated 11.03.2008 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export	Export	Sl.N	Import items	Qty. allowed

product	Qty.	o.		per unit of export product
Fluticasone Propionate	1kg.	1.	Flumethasone	2.50kg/kg
		2.	Bromo Fluro Methane	0.68kg/kg
		3.	N,N-carboxyl Di-imidazole	1.62kg/kg

RA concerned may take further necessary action as per above decision of NC.

130	Case No.:139/27/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01213/AM08/	RLA File : 03/95/040/00596/AM08/	Lic.No/Date:0310443734 20.09.2007	Defer Date: 22.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Flonicamid under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for six weeks.

131	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00431/AM08/	RLA File : 03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date: 08.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Telmisartan and Amlodipin Tablets 40/10mg, 80/10mg, 40/5mg, 80/5mg under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI Division.

132	Case No.:96/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00432/AM08/	RLA File : 03/94/040/00688/AM08/	Lic.No/Date:0310445044 03.10.2007	Defer Date: 08.04.2008

	Decision : Committee considered case as per agenda for ratification of norms for export product Nevimune 200 mg Tablets/Nevirapine 200mg Tablets and nevirapine oral Suspension 50mg/5ml Nevimune under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.

133	Case No.:97/42/82-ALC4/2007	Party Name:MISSION PHARMACEUTICALS LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00433/AM08/	RLA File : 03/95/040/00563/AM08/	Lic.No/Date:0310445307 05.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Levamisole Hydrochloride Tabs USP 40mg (Kymorm) and Levamisole Syrup (Kymorm) 15ml Bottle under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 37/08 meeting held on 05.10.2007.			

134	Case No.:39/29/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01304/AM08/	RLA File : 03/94/040/00643/AM08/	Lic.No/Date:0310445399 08.10.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Appepitant under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

135	Case No.:98/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00434/AM08/	RLA File : 03/94/040/00706/AM08/	Lic.No/Date:0310445735 09.10.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivir 150mg Tablets etc. under para 4.7 of HBP.			

	Committee decided to defer case for four weeks for comments of PI Division.

136	Case No.:99/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00435/AM08/	RLA File : 03/94/040/00708/AM08/	Lic.No/Date:0310445737 09.10.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Nevimune 200mg Tablets and Nevirapine Oral Suspension under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

137	Case No.:100/42/82-ALC4/2007	Party Name:SCITECH HEALTHCARE PVT.LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00436/AM08/	RLA File : 03/95/040/00466/AM08/	Lic.No/Date:0310445758 09.10.2007	Defer Date: 22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product CoQ10 Softgel Capsules (30mg) and CoQ10 Softgel Capsules (120mg) under para 4.7 of HBP. Committee decided to defer case for six for comments of PI Division.			

138	Case No.:101/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00437/AM08/	RLA File : 07/24/040/00454/AM08/	Lic.No/Date:0710053786 12.10.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ferrous Lactate, Magnesium Lactate, Zinc Lactate, Calcium Lactate Gluconate and Magnesium Lactate Gluconate under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of PI/Chem. Division.			

139	Case No.:102/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00438/AM08/	RLA File : 07/24/040/00455/AM08/	Lic.No/Date:0710053787 12.10.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Magnesium Orotate (Dihydrate), Calcium Orotate (Dihydrate), Potassium Orotate and Zinc Orotate (Dihydrate) under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of PI/Chem. Division.			

140	Case No.:84/29/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01349/AM08/	RLA File : 03/94/040/00712/AM08/	Lic.No/Date:0310446240 12.10.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Gentadox Powder under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

141	Case No.:103/42/82-ALC4/2007	Party Name:GLAND PHARMA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00439/AM08/	RLA File : 09/24/040/00314/AM08/	Lic.No/Date:0910031800 16.10.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Adenosine Injection USPunder para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

142	Case No.:104/42/82-ALC4/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File :	RLA File :	Lic.No/Date:05102107	Defer

	01/82/050/00440/AM08/	05/24/040/00500/AM08/	70 18.10.2007	Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Thymol 98% Purity and P-Cymene 95% Purity under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			

143	Case No.:105/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00441/AM08/	RLA File : 03/94/040/00750/AM08/	Lic.No/Date:0310447327 22.10.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product GCS Dog Powder and GCS Max powder under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

144	Case No.:28/30/83-ALC1/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01397/AM08/	RLA File : 09/24/040/00291/AM08/	Lic.No/Date:0910031844 23.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product {1’R,2’S,5’R}-Methyl-5S(Cytosine-1’-YL)-1-3-Oxathiolane-2R-Carboxylate/CME Compound under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.			

145	Case No.:106/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00442/AM08/	RLA File : 03/95/040/00604/AM08/	Lic.No/Date:0310447771 25.10.2007	Defer Date: 22.04.2008
	Decision : Committee considered case as per agenda for ratification of			

	norms for export product Rifampicin 450mg Caps etc. under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.

146	Case No.:7/28/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00241/AM08/	RLA File : 03/94/040/00783/AM08/	Lic.No/Date:0310448115 26.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Toltrazuril Oral Solution 2.5%/Cipcox 2.5% Solution under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 35/82 meeting held on 08.01.2008.			

147	Case No.:107/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00443/AM08/	RLA File : 03/94/040/00797/AM08/	Lic.No/Date:0310448512 31.10.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Efavir Capsule 200mg/Efavirenz 200mg Capsules and Efavir 600mg Tablets/Efavirenz 600mg Tablets under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

148	Case No.:4/28/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00238/AM08/	RLA File : 03/94/040/00792/AM08/	Lic.No/Date:0310448519 31.10.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine and Zidovudine Tablets/Duovir/Bivir/Arved Tablets under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI			

	Division.

149	Case No.:10/28/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00244/AM08/	RLA File : 13/24/040/00020/AM08/	Lic.No/Date:1310025280 01.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ascorbyl Palmitate Granules 95% under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.			

150	Case No.:75/32/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01497/AM08/	RLA File : 09/24/040/00253/AM08/	Lic.No/Date:0910031942 02.11.2007	Defer Date: 22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (S)-5-Chloro-1-(Cyclopropylethynyl)-2-Amino-1-(Trifluoromethyl) Benzenemethanol (Amino Carbinol) (Efavirenz Inter) under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

151	Case No.:89/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01511/AM08/	RLA File : 03/95/040/00691/AM08/	Lic.No/Date:0310449448 06.11.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Digoxin BP/EP/USP under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of MSME.			

152	Case No.:101/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD	Meet No/Date:42/82-ALC4/2007	Status:Case Deferred

		(FORMERLY VAM ORGANIC CHEM	19.02.2008	
	HQ File : 01/83/050/01523/AM08/	RLA File : 05/24/040/00477/AM08/	Lic.No/Date:0510211702 06.11.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 5-Methylnicotinic Acid Hcl under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			

153	Case No.:4/33/83-ALC1/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01533/AM08/	RLA File : 02/24/040/00216/AM08/	Lic.No/Date:0210105867 07.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Noscapine BP/Noscapine Hydrochloride BP under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 41/08 meeting held on 03.03.2008.			

154	Case No.:108/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00444/AM08/	RLA File : 34/24/040/00167/AM08/	Lic.No/Date:3410020048 08.11.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Dibutyl Tin Oxide and Monobutyl Tin Trichloride under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			

155	Case No.:23/33/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01552/AM08/	RLA File : 09/24/040/00311/AM08/	Lic.No/Date:0910032056 12.11.2007	Defer Date: 22.04.2008

	Decision : Committee considered case as per agenda for ratification of norms for export product Liquid Triclosan/2,4,4-Trichloro-2 Hydroxy Diphenyl Ester/VIV-1.50% (Triclosan Solution) under para 4.7 of HBP. Committee decided to call for a copy of DML from firm. Accordingly, case was deferred for six weeks.

156	Case No.:109/42/82-ALC4/2007	Party Name:GLAND PHARMA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00445/AM08/	RLA File : 09/24/040/00356/AM08/	Lic.No/Date:0910032089 14.11.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Adenosine Injection under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

157	Case No.:110/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00446/AM08/	RLA File : 03/94/040/00857/AM08/	Lic.No/Date:0310450548 16.11.2007	Defer Date: 22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Irinotecan hydrochloride Injection 40mg/2ml and 100mg/5ml under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

158	Case No.:111/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00447/AM08/	RLA File : 03/94/040/00860/AM08/	Lic.No/Date:0310450692 19.11.2007	Defer Date: 22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Irinotecan hydrochloride Injection 40mg/2ml and 100mg/5ml under para 4.7 of HBP.			

	Committee decided to defer case for six weeks for comments of PI Division.

159	Case No.:112/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/82/050/00448/AM08/	RLA File : 03/94/040/00859/AM08/	Lic.No/Date:0310450694 19.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product GCS Dog Powder and GCS Max powder under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
GCS Dog (Powder)	1 Pack of 150 gram	1.	Glucosamine Hcl	82.635gm/pack
		2.	Sodium Chondrotin sulphate	27.54gm/pack
		3.	Manganese sulphate	0.732gm/pack
		4.	Ascorbic acid (calcium ascorbate)	4.776gm/pack
GCS Max Powder	1 pack of 500 gram	1.	Glucosamine Hcl	275.45gm/pack
		2.	Sodium Chondrotin Sulphate	91.80gm/pack
		3.	Manganese Sulphate	2.44gm/pack
		4.	Ascorbic acid (calcium ascorbate	15.92gm/pack

RA concerned may take further necessary action as per above decision of NC.

160	Case No.:113/42/82-ALC4/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File :	RLA File :	Lic.No/Date:03104507	Defer

	01/82/050/00449/AM08/	03/95/040/00634/AM08/	51 20.11.2007	Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stero Tipa 85 (Triisopropanolamine), Stero Deipa 85 [N,N-bis-(2-hydroxyethyl)-2-propanolamine] and Stero Co 360 (Polyoxyethylene Ricinoleic Acid) under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			

161	Case No.:114/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00450/AM08/	RLA File : 03/94/040/00865/AM08/	Lic.No/Date:0310450789 20.11.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivir 150mg Tablets etc. under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

162	Case No.:115/42/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00451/AM08/	RLA File : 09/24/040/00349/AM08/	Lic.No/Date:0910032135 23.11.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl hydroxyl Benzoate BP/Methyl Paraben USP/NF/Saligin MP and Propyl hydroxyl Benzoate BP/Propyl Paraben USP/NF/Saligin PP under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			

163	Case No.:116/42/82-ALC4/2007	Party Name:ESTELLE CHEMICALS PVT LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00452/AM08/	RLA File : 31/24/040/00284/AM08/	Lic.No/Date:3110031671 23.11.2007	Defer Date: 01.04.200

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	Decision : Committee considered case as per agenda for ratification of norms for export product Sorbitan Monostearate, Glyceryl Monostearate and Sorbitan Tristearate under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			

164	Case No.:117/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00453/AM08/	RLA File : 03/94/040/00871/AM08/	Lic.No/Date:0310451337 23.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Levacip 10% Powder/levamisole Hcl Veterinary Oral Powder and Levacip 10% powder/levamisole Hcl Vererinary Oral Powder under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 35/08 meeting held on 08.01.2008.			

165	Case No.:118/42/82-ALC4/2007	Party Name:AKRY ORGANICS PVT. LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00454/AM08/	RLA File : 03/94/040/00902/AM08/	Lic.No/Date:0310452257 30.11.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Diethylene Glycol (DEG) and Tri Ethylene Glycol under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			

166	Case No.:119/42/82-ALC4/2007	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00455/AM08/	RLA File : 04/24/040/00271/AM08/	Lic.No/Date:0410092473 04.12.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Vitamin A&D Capsules BP, Vitamin A Capsules USP and Vitamin A Capsules USP under para 4.7 of HBP.			

	Committee decided to withdraw case as case has already been approved in its 40/08 meeting held on 03.03.2008.

167	Case No.:120/42/82-ALC4/2007	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00456/AM08/	RLA File : 03/94/040/00930/AM08/	Lic.No/Date:0310453992 13.12.2007	Defer Date: 08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Meropenem for Injection under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

168	Case No.:5/40/83-ALC1/2007	Party Name:SODIUM METAL (P) LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/83/050/01770/AM08/	RLA File : 34/24/040/00170/AM08/	Lic.No/Date:3410020417 24.12.2007	:
	Decision : Committee considered case as per agenda for ratification of norms for export product 1,1Cyclohexane Diacetic Acid Monoamide under para 4.7 of HBP. Committee in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Import item	Qty. allowed per unit of export product
1,1cyclohexane Diacetic Acid Monoamide	1kg.	1,1Cyclohexane Diacetic Acid	1.12kg/kg

RA concerned may take further necessary action as per above decision of NC.

169	Case No.:7/42/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File :	RLA File :	Lic.No/Date:08100693	Defer

	01/83/050/01783/AM08/	08/24/040/00222/AM08/	21 02.01.2008	Date: 01.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.

Committee decided to defer case for three weeks for comments of Chem. Division.

	Case No.:11/42/83-ALC1/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Approved
	HQ File : 01/83/050/01787/AM08/	RLA File : 22/24/040/00057/AM08/	Lic.No/Date:2210007353 03.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Amoxycillin Trihtydrate through Enzymatic Route under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 38/82 meeting held on 22.01.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

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Export product	Export Qty.	Import items	Qty. allowed per unit of export product
Amoxycillin Trihydrate enzymatic route (ITC(HS)No.29411030)	1kg.	1.Penicillin G Pot. 1st crystal	1.664 BOU/Kg
		2.D(-) Para hydroxy phenyl glycine methyl ester	0.608kg/kg
		3.Oxilasa enzyme	5.0gm/kg
		4.Penicillin G Amidase enzyme	0.852kg/kg
		5.Methanol	0.0215kg/kg
		6.Butyl Acetate	0.122kg/kg
		7.Boric acid	0.032kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

171	Case No.:1/42/82-ALC4/2007	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred

	HQ File : 01/82/050/00334/AM08/	RLA File : 08/24/040/00205/AM07/	Lic.No/Date:0810069835 28.01.2008	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetra-N-Octyl Ammonium Bromide under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			

172	Case No.:2/42/82-ALC4/2007	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00335/AM08/	RLA File : 08/24/040/00229/AM07/	Lic.No/Date:0810069836 28.01.2008	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl Tri Phenyl Phosphonium Chloride under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			

173	Case No.:3/42/82-ALC4/2007	Party Name:R.K.INDUSTRIES,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00336/AM08/	RLA File : 08/24/040/00247/AM08/	Lic.No/Date:0810069837 28.01.2008	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ortho Toluidine 5 Sulfonic Acid under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			

174	Case No.:4/42/82-ALC4/2007	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00337/AM08/	RLA File : 08/24/040/00180/AM07/	Lic.No/Date:0810069862 30.01.2008	Defer Date: 01.04.2008

	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl Tri Butyl Ammonium Chloride 75% solution in water under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.

175	Case No.:5/42/82-ALC4/2007	Party Name:R.K.INDUSTRIES,	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00338/AM08/	RLA File : 08/24/040/00252/AM08/	Lic.No/Date:0810069920 04.02.2008	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			

176	Case No.:121/42/82-ALC4/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:42/82-ALC4/2007 19.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00457/AM08/	RLA File : 08/24/040/00251/AM08/	Lic.No/Date:0810069963 06.02.2008	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for three weeks for comments of Chem. Division.			